



2026:AHC:51475-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 627 of 2026

Pradeep Kumar

.....Petitioner(s)

Versus

State of U.P. and another

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Chandra Shukla
Counsel for Respondent(s)	:	Jagdish Pathak (S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking a direction to the respondents to make fresh appointments of Chairman and Members of Child Welfare Committee ('C.W.C.') and Members of Juvenile Justice Board ('J.J.B.') within stipulated period in the State.
2. Submissions have been made that the appointments to the C.W.C. and J.J.B. were made by notifications dated 23.07.2021 and the tenure of the said Members have since expired, however, no fresh appointments have been made and therefore, the respondents be directed to make fresh appointments.
3. A perusal of the petition indicates that the petitioner, except for producing the two notifications dated 23.07.2021 making appointments to the C.W.C. and J.J.B., has not produced any material with regard to approaching the respondent authorities pointing out the said requirement of law and/or their inaction in this regard.
4. Filing of a PIL directly seeking a direction to the respondents in the nature of mandamus without first approaching the authority concerned, cannot be countenanced. The petitioner shall first approach the respondents by way of a representation raising all the issues as raised in the present petition.
5. If such a representation is made by the petitioner, the same shall be

dealt with and decided appropriately by the competent authority by way of a speaking order within a period of six weeks and the order shall be communicated to the petitioner.

6. With the above observations, the petition stands disposed of.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

March 13, 2026

AKShukla/AHA